

**GOVERNMENT OF INDIA**  
**MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**  
**RAJYA SABHA**  
**QUESTION NO 26.07.2010**  
**ANSWERED ON**  
**REVIEW OF FUNCTIONING OF MPLADS .**

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Shri Shantaram Naik

Will the Minister of RURAL DEVELOPMENT INFORMATION AND BROADCASTING STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state :-

- (a) whether Government has reviewed the functioning of Members of Parliament Local Area Development Scheme (MPLADS);
- (b) if so, the details of the feedback obtained by Government;
- (c) whether Government proposes to increase the quantum of MPLADS funds from the existing rupees two crores per annum;
- (d) whether it is a fact that the State Government has not framed special procedure for scrutinizing and executing recommendations under MPLADS;
- (e) whether Government has given any directions to the State Governments as regards the procedure to be followed with respect to MPLADS projects as distinguished from State projects which are implemented under PWD manual; and
- (f) if so, the details thereof?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF COAL AND STATISTICS & PROGRAMME IMPLEMENTATION

(SHRI SRIPRAKASH JAISWAL)

(a)&(b) Apart from the regular review at the Government level, the Government has engaged NABARD Consultancy Services (NABCONS), an independent agency, to conduct physical monitoring of works executed under MPLAD Scheme and to assess the impact of the Scheme at the ground level and shortcomings, if any, in the functioning of the scheme. The study by NABCONS has found that the MPLAD Scheme is a unique Scheme, having the characteristic features of decentralized development and has resulted in creation of good quality assets, which have had a positive impact on the local economy, social fabric and the physical environment. The monitoring agency has also found shortcomings in few cases, which inter-alia include: delay in sanctioning and execution of works, non-erection of plaques, sanctioning of works not permissible under Guidelines, diversion of usage of MPLADS assets, encroachments of assets, non-maintenance, poor scrutiny of works relating to Trusts/Societies/NGOs and lack of inspection of MPLADS assets by the District Authorities, etc.

(c)The Ministry has taken up the issue of enhancement in annual allocation of MPLADS fund with the Ministry of Finance and the Planning Commission. The Planning Commission after examining the proposal has informed that a number of on-going flagship programmes require additional resources that they are not able to provide, any increase in the annual allocation under MPLAD Scheme may not be feasible at the present juncture.

(d)MPLAD Scheme is administered as per procedure laid down by the Ministry in the MPLADS guidelines.

(e)&(f) As per para 2.6 of the MPLADS guidelines, the District Authorities execute the eligible sanctioned works as per the established procedure laid down by the State/UT Governments for implementation of such works subject to the provisions in the MPLADS Guidelines.